



2026:AHC:4772

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 43664 of 2025

Anoop

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Ankush Sharma
Counsel for Opposite Party(s) : G.A., Kapil Kumar, Sandhya Singh

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Shri Anil Kumar Srivastava, learned Senior Advocate assisted by Sri Ankush Sharma, learned counsel for the applicant, Sri Kapil Kumar, learned counsel for the informant as well as Shri R.P. Patel, learned State Law Officer and perused the record.
3. Applicant seeks bail in Case Crime No. 348 of 2025, under Sections 103(1), 238 and 61(2) B.N.S., Police Station Jahagirabad, District Bulandshahr, during the pendency of trial.
4. It is submitted by learned counsel for the applicant that similarly placed co-accused person, Devendra has already been enlarged on bail by this Court vide order dated 10.12.2025 passed in Criminal Misc. Bail Application No. 31657 of 2025. He further submitted that since the role of the applicant is identical to that of co-accused, who has already been enlarged on bail, he is also entitled to be enlarged on bail on the ground of parity. The applicant is languishing in jail since 3.7.2025 having no criminal history.
5. The prayer for bail has been vehemently opposed by learned State Law Officer. However, the aforesaid factual aspects of parity to the co-accused and of no criminal history of the applicant, have not been disputed by him.
6. Considering the facts and circumstances of the case and in light of the judgement passed by this Court in *Nanha S/o Nabhan Kha vs. State of*

U.P., 1993 CrI.L.J. 938 and the judgements passed by the Supreme Court in ***Paras Ram Vishnoi vs. The Director, Central Bureau of Investigation, MANU/SCOR/22410/2021*** and in ***Satender Kumar Antil vs. Central Bureau of Investigation and Another, (2022) 10 SCC 51***, the Court is of the view that the applicant has made out a case for bail. The bail application is ***allowed*** on the ground of parity.

7. Let the applicant- **Anoop** involved in aforementioned case crime number be released on bail on furnishing a personal bond and two heavy sureties each in the like amount to the satisfaction of the court concerned subject to following conditions.

- (i) The applicant shall not tamper with evidence.
- (ii) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C. If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

8. In case of breach of any of the above conditions, the prosecution shall be at liberty to move bail cancellation application before this Court.

9. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

10. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion on the testimony of the witnesses.

(Krishan Pahal,J.)

January 8, 2026

Shalini